

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA -151 of 2011 in
D.F.R. No. 771 of 2011

Dated : 7th September, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Himatsingka Seide Limited Appellant (s)
Versus
Karnataka Electricity Regulatory Comm. & Ors.Respondent (s)

Counsel for the Appellant (s) : Mr. Sanjiv Kr. Saxena

ORDER

IA - 151 of 2011
(Appl. for Condonation of delay)

The learned counsel for the Applicant seeks some time for serving fresh notice on the Respondents. Accordingly, permission is granted.

Post the matter on **21.09.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/ks